

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.7 - IA/996(AHM)2024  
In  
C.P.(IB)/223(AHM)2021

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Godrej Agrovet Ltd

.....Applicant

V/s

Oasis Marine Pvt Ltd

.....Respondent

**Order delivered on: 05/07/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant

:Mr. Arjun Padhiyar, Advocate

For the Respondent

:

**ORDER**  
**(Hybrid Mode)**

**IA/996(AHM)2024**

This is an application filed under Section 19 (2) of the IB Code, 2016 by the RP seeking appropriate directions against the Suspended Management of Oasis Marine Private Limited with the following reliefs:

- a) *Your Lordship may be pleased to allow the present application;*
- b) *Your Lordship may be pleased to direct the Respondents-Suspended Management to co-operate and give access to all documents and details as sought by the Applicant in relation to the Corporate Debtor;*
- c) *Your Lordship may be pleased to grant any other relief or relief as may deem fit in the interest of justice.*

Let notice be issued to the Suspended Management/Respondents by the Registry, returnable by next date. The Applicant/RP is directed to collect the notice from the Registry within three days and serve upon the Suspended Management/Respondents through Registered Ad post / Speed-post, Dasti mode as

well as on the registered email ID along with copy of the I.A. within seven days and file the proof of services.

The Suspended Management/Respondents are directed to file reply, if any, within seven days from the date of receipt of notice. Rejoinder, if any, be filed with seven days thereafter.

Meanwhile, the Suspended Management/Respondents are expected to co-operate with the IRP/RP by handing over all the documents/papers, information and custody of all the assets of the Corporate Debtor in terms of Section 19 (2) of IB Code, 2016 as sought time and again from the Corporate Debtor within a period of 7 days.

Re-list for further consideration on 07.08.2024.

Sd/-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

Sd/-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**